

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal No.ST/144/2008

[Arising out of Order-in-Revision No.04/2008 dt. 16.4.2008 passed by the Commissioner of Service Tax, Chennai]

Swati CFA

Appellant

Versus

Commissioner of Service Tax,
Chennai

Respondent

Appearance:

Ms. Synduja, Advocate
For the Appellant

Shri K.P. Muralidharan, AC (AR)
For the Respondent

CORAM :

Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing / decision : 02.02.2017

FINAL ORDER No. 40130/2017

Per D.N. Panda

We do not find any substance for productive investment of the *time of* Tribunal when there are several appeals ranging demand of crores of rupees are pending. Therefore this appeal is dismissed on pecuniary jurisdiction.

 (Dictated and pronounced in open court)
(Madhu Mohan Damodhar)
Technical Member


(D.N. Panda) 22-2-2017
Judicial Member

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